Continued from previous page...

ASBA* **Simple, Safe, Smart way of Application- Make use of it!!!**
*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. Mandatory in public issues. No cheque will be accepted. For further details check section on ASBA below.

UNIFIED PAYMENTS INTERFACE **UPI – Now mandatory in ASBA for Investors applying through Registered Brokers, DPs & RTAs. Investors also have the options to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. ****

Investors are required to ensure that the Bank Account used for applying is linked to their PAN.

**UPI - Now available in ASBA for all individual investors applying in public offers where the application amount is up to ₹ 5,00,000, applying through Registered Brokers, Syndicate, DPs & RTAS. Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

ASBA has to be availed by all the investors except anchor investors. For details on the ASBA and UPI process, please refer to the details given in ASBA form and the Abridged Prospectus and the section "Issue Procedure" on page 296 of the Prospectus. The process is also available on the website of Association of Investment Bankers of India **("AIBI")**, the website of BSE Limited **("BSE")** and in the General Information Document (GID). ASBA Application forms can be downloaded from the website of the Stock Exchange and can be obtained from the list of banks that is available on the website of Securities and Exchange Board of India **("SEBI")** at www.sebi.gov.in.

**List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to www.sebi.gov.in. Investors applying using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=40 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34) respectively, as updated from time to time.

For Issue related grievance investors may contact: Sun Capital Advisory Services Private Limited, Mr. Ghanshyam Kapadia / Mr. Ajesh Dalal, Tel: 022 6178 6000 / 001, Email: mb@suncapital.co.in. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and Mail Id: lpc.upi@npci.org.in; IndusInd Bank Limited at Tel: +91 022 6106 9318 and Email: chatterjee.kaushik@indusind.com; and the Registrar to the Issue at Tel: +91 40 6716 2222 and E-mail: advancetech.ipo@kfintech.com;. All Investors shall participate in this Issue only through the ASBA process. For details in this regard, specific attention is invited to "Issue Procedure" on page 296 of the Prospectus. Applicants should ensure that DP ID, PAN, UPI ID (if applicable, in case of investor applying through UPI mechanism) and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for any correspondences related to the Issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants sole risk.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

ADVANCE TECHNOFORGE LIMITED
Sd/-
Nilesh Shambhubhai Moliya
Designation: Managing Director
DIN: 03480165

Date: July 21, 2026
Place: Rajkot

RISK TO INVESTORS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to section titled "*Risk Factors*" on page 24 of the Prospectus.

The Company is proposing, subject to market conditions and other considerations, the Issue of its Equity Shares and has filed the Prospectus with the RoC. ***Investor(s) should read the Prospectus carefully, including the Risk Factors on page 24 of the Prospectus before making any investment decision.*** *The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended* ***("Securities Act")*** *or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and in compliance with the applicable laws of the jurisdiction where such issues and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.*

शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

पंजीकृत कार्यालयः 501, सालकॉन ऑरम, जसोला जिला केंद्र, नई दिल्ली–110025
सीआईएन : U65900DL2020PLC366027

नीलामी सूचना

शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड के निम्नलिखित उधारकर्ताओं को सूचित किया जाता है कि बैंक द्वारा जारी व्यक्तिगत नोटिस सहित विभिन्न मांगों और नोटिसों के बावजूद उनके द्वारा बैंक से लिए गए स्वर्ण ऋण को समायोजित नहीं किया गया है। सभी उधारकर्ताओं को सूचित किया जाता है कि बैंक के पास सुरक्षा के रूप में रखे गए सोने के आभूषणों की नीलामी करने का निर्णय लिया गया है और तदनुसार शाखा परिसर में सुबह 11.00 बजे नीलामी का समय तय किया गया है, जहाँ से ऋण लिया गया था। उधारकर्ताओं, खाताधारकों और आम जनता सहित सभी लोग नीलामी की शर्तों के अनुसार इस नीलामी में भाग ले सकते हैं।

नीलामी की तिथि 30-07-2026 / पुर्वा.11.00 बजे है।

क्र. सं.	शाखा	खाता सं.	खाता धारक का नाम
1	इंदिरापुरम	101942527745	संजय चौहान
2	इंदिरापुरम	101942527806	अंकित कुमार
3	अम्बाला	104046510129	साहिल पाचाल
4	अम्बाला	104046510142	रविंदर सिंह
5	अम्बाला	104046510136	कुलदीप चंद
6	अम्बाला	104046510138	शिवचरण.
7	अम्बाला	104046510134	सुभाष चंद
8	अम्बाला	104046510135	विक्रम सिंह

बैंक बिना किसी पूर्व सूचना के नीलामी से किसी भी खाते को हटाने या नीलामी को रद्द करने का अधिकार सुरक्षित रखता है।

प्राधिकृत अधिकारी, शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड

फार्म ए
सार्वजनिक उद्घोषणा

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14)

डीकेएस डेसिकेंट्स प्राइवेट लिमिटेड के स्टेकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	**डीकेएस डेसिकेंट्स प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति की स्थापना तिथि	19.06.2001
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति पंजीकृत है	कंपनियों के रजिस्ट्रार उत्तर प्रदेश–II
4.	कॉर्पोरेट पहचान संख्या	U24139UP2001PTC043225
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और प्रधान कार्यालय का पता (यदि कोई हो)	ए–6, सेक्टर–27, नोएडा, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश–201301, इंडिया
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	20.07.2026
7.	परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	ज्ञानेश्वर सहाय ओएस–2, दूसरा फ्लोर, द नेक्स्ट डोर, सेक्टर–76, फरीदाबाद, हरियाणा–121004 ईमेल : gyaneshwar.sahai@gmail.com मोबाइल नं. : 9953541408 आईबीबीआई पंजीकरण संख्या : IBBI/IPA-002/IP-N00130/2017-18/10546
8.	दावे के प्रस्तुत करने की अंतिम तिथि	19.08.2026

सूचित किया जाता है कि डीकेएस डेसिकेंट्स प्राइवेट लिमिटेड ने 20.07.2026 को स्वैच्छिक परिसमापन प्रारंभ किया है।

डीकेएस डेसिकेंट्स प्राइवेट लिमिटेड के स्टेकहोल्डरों को एतद्द्वारा मद 7 में वर्णित पते पर परिसमापक के पास 19.08.2026 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टेकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं।

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता/–
ज्ञानेश्वर सहाय
तिथि : 20.07.2026
स्थान : फरीदाबाद
आईबीबीआई पंजीकरण संख्या : IBBI/IPA-002/IP-N00130/2017-18/10546

फॉर्म नं. 14
[नियम 33(2) देखें]
पंजीकृत ए/डी, दस्ती, असफल होने पर प्रकाशन द्वारा

वसूली अधिकारी – I/II का कार्यालय
ऋण वसूली अधिकरण चंडीगढ़ (डीआरटी 2)
1ला तल, एससीओ33-34-35, सेक्टर-17ए , चंडीगढ़
(अतिरिक्त स्थान 3री और 4थी मंजिल पर भी आवंटित)

मांग सूचना

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 के द्वितीय अनुसूची के नियम 2 के तहत सूचना

आर.सी./1045/2025 02-07-2026

पंजाब नेशनल बैंक
बनाम
मैसर्स एल एंड डी कंस्ट्रक्शन कंपनी

सेवा में,

(सीडी 1) मैसर्स एल एंड डी कंस्ट्रक्शन कंपनी, श्री शेर सिंह का एकल स्वामित्व वाला प्रतिष्ठान, गाँव गंगूताना, तहसील नांगल चौधरी, जिला महेंद्रगढ़, हरियाणा; अन्य पताः मकान नं. 1/49, ब्लॉक नं. 1, लक्ष्य एंड दक्ष पब्लिक स्कूल, गाँव पालड़ा, गुड़गांव, हरियाणा

(सीडी 2) श्री शेर सिंह, पुत्र श्री राज पाल सिंह, मकान नं. 1/49, ब्लॉक नं. 1, लक्ष्य एंड दक्ष पब्लिक स्कूल, गाँव पालड़ा, गुड़गांव, हरियाणा-0

(सीडी 3) श्रीमती पूजा यादव, पत्नी श्री पवन यादव, निवासी मकान नं. 1/49, ब्लॉक नं. 1, लक्ष्य एंड दक्ष पब्लिक स्कूल, गाँव पालड़ा, गुड़गांव, हरियाणा

(सीडी 4) श्रीमती कृष्णा देवी, पत्नी श्री राज पाल सिंह, निवासी मकान नं. 1/49, ब्लॉक नं. 1, लक्ष्य एंड दक्ष पब्लिक स्कूल, गाँव पालड़ा, गुड़गांव, हरियाणा

एतदद्वारा सूचित किया जाता है कि ऋण वसूली अधिकरण, चंडीगढ़ (डीआरटी 2) के पीठासीन अधिकारी द्वारा ओए/2154/2019 में पारित आदेशों के अनुसरण में जारी किए गए वसूली प्रमाणपत्र के अनुसार **रु. 9,73,82,954.01 (नौ करोड़ तिहत्तर लाख बयासी हजार नौ सौ चौवन रुपये और केवल एक पैसा)** साथ ही 04/10/2019 से वसूली होने तक 12.25% प्रतिवर्ष की दर से मासिक चक्रवृद्धि लम्बित और आगे का ब्याज और **रु. 1,50,005 (एक लाख पचास हजार पांच रुपये मात्र)** का खर्च आपके विरुद्ध(संयुक्त रूप से और व्यक्तिगत रूप से/पूर्णतः सीमित) देय हो गया है।

2. आपको सूचना की प्राप्ति के 15 दिनों के भीतर उक्त राशि चुकाने का निर्देश दिया जाता है, अन्यथा, बैंकों और वित्तीय संस्थानों से ऋणों की वसूली अधिनियम,1993 और इसके अधीन नियमों के अनुसार वसूली की जाएगी।

3. आपको सुनवाई की अगली तारीख से पहले अपने संपत्तियों का विवरण एक हलफनामे में घोषित करने का निर्देश दिया जाता है।

4. आपको अग्रिम करवाई के लिए 17/09/2026 **को सुबह** 10:30 **बजे** अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।

5. उपरोक्त राशि के अलावा, आप निम्नलिखित का भुगतान करने के लिए भी उत्तरदायी होंगे:

(क) इस सूचना की तारीख/प्रमाणपत्र/निष्पादन कार्यवाही के तुरंत बाद शुरू होने वाली अवधि के लिए देय ब्याज।

(ख) इस सूचना और वारंटों की तामील तथा अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाहियों के संबंध में हुए सभी खर्च, प्रभार और व्यय।

मेरे हस्ताक्षर और न्यायाधिकरण की मुहर के तहत, इस तारीखः 02/07/2026 को जारी किया गया।

आर.एस. भाटिया (प्रकाशन)

वसूली अधिकारी
ऋण वसूली न्यायाधिकरण चंडीगढ़ (डीआरटी 2)

जना स्मॉल फाइनेंस बैंक

(एक अनुसूचित वाणिज्यिक बैंक)

पंजीकृत कार्यालयः द फेयरवे, ग्राउंड और प्रथम तल, सर्वे नंबर 10/1, 11/2 और 12/2बी, ऑफ डोमलूर, कोरमंगला इनर रिंग रोड, ईजीएल बिजनेस पार्क के बगल में, छल्लाघट्टा, बैंगलोर–560071 शाखा कार्यालयः दूसरी मंजिल, एम एंड एम टॉवर, प्लॉट नं. बी22/बी23, विभूति खंड, गोमती नगर, लखनऊ, उत्तर प्रदेश – 226010।

सरफेसी अधिनियम, 2002 की धारा 13(2) के तहत मांग सूचना

जबकि आपने नीचे उल्लिखित उधारकर्ताओं, सह–उधारकर्ताओं, गारंटरों और बंधककर्ताओं ने अपनी अचल संपत्तियों को गिरवी रखकर जना स्मॉल फाइनेंस बैंक लिमिटेड से ऋण लिया है। आपके द्वारा की गई चूक के परिणामस्वरूप, आपके ऋण खाते को गैर–निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है, जबकि जन स्मॉल फाइनेंस बैंक लिमिटेड अधिनियम के तहत एक सुरक्षित ऋणदाता है, और उक्त अधिनियम की धारा 13 (2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए सुरक्षा हित (प्रवर्तन) नियम 2002 के नियम 2 के साथ पठित कॉलम नंबर 2 में उल्लिखित उधारकर्ता/सह–उधारकर्ता/गारंटर/बंधककर्ता को नोटिस में उल्लिखित राशि को 60 दिनों के भीतर भविष्य के ब्याज के साथ चुकाने के लिए मांग सूचना जारी किया गया है। नोटिस की तारीख से, लेकिन विभिन्न कारणों से उनमें से कुछ को नोटिस तामील नहीं किया जा सका।

क्र. सं.	उधारकर्ता/सह-उधारकर्ता/ गारंटर/बंधककर्ता का नाम	ऋण खाता संख्या और ऋण राशि ऋण खाता संख्याः	लागू की जाने वाली प्रतिभूति का विवरण	एनपीए की तारीख और डिमांड नोटिस की तारीख	बकाया राशि रुपये में. /तिथि से
1	1) श्री राम राज निषाद (उधारकर्ता), 2) श्रीमती शांति देवी (सह–उधारकर्ता), 3) विनय निषाद (सह–उधारकर्ता)	46069430000232, 46069410000061 ऋण राशिः रु.15,00,000/– रु.4,91,000/–	**बंधक रखी गई अचल संपत्तिः संपत्ति का विवरणः** अचल संपत्ति का वह समस्त भाग एवं हिस्सा, जो प्राइवेट प्लॉट संख्या 19 है, जिसे आराजी संख्या 1829 से निकाला गया है (क्षेत्रफल 165.33 वर्ग गज अर्थात 138.23 वर्ग मीटर), जो महाराजपुर, तहसील नरवल, कानपुर नगर (उत्तर प्रदेश) में स्थित है तथा जिसके स्वामी **श्री राम राज निषाद, पुत्र श्री गोरा लाल निषाद हैं। सीमाएँः** उत्तर मेंः अन्य आराजी की भूमि, **दक्षिण मेंः** प्राइवेट प्लॉट संख्या 15 एवं 16, **पूर्व मेंः** प्राइवेट प्लॉट संख्या 20, **पश्चिम मेंः** 6.10 मीटर चौड़ी सड़क।	एनपीए की तिथिः 02.07.2026 मांग सूचना की तिथिः 20.07.2026	रु.18,51,441.16 (केवल अठारह लाख इक्यावन हजार चार सौ इकतालीस रुपये और सोलह पैसे) दिनांक 17–07–2026 तक।
2	1) अली बहजत उस्मानी (उधारकर्ता), 2) जोफिशान उस्मानी (सह–उधारकर्ता)	ऋण खाता संख्याः 46109420003446 ऋण राशिः रु.22,50,000/–	**बंधक रखी गई अचल संपत्तिः** संपत्ति का विवरणः अचल संपत्ति का वह समस्त भाग एवं हिस्सा, जो खसरा संख्या 398 एसए के अंतर्गत 2050 वर्ग फुट क्षेत्रफल वाले प्लॉट का है, जो ग्राम मोहम्मद नगर, रहमत नगर, परगना एवं तहसील मलिहाबाद, जिला लखनऊ (उत्तर प्रदेश) में स्थित है तथा जिसके स्वामी **अली बहजत उस्मानी हैं। सीमाएँः उत्तर मेंः** खाली भूमि, **दक्षिण मेंः** 15 फुट चौड़ी सड़क, **पूर्व मेंः** विक्रेता का शेष भाग, **पश्चिम मेंः** खाली भूमि।	एनपीए की तिथिः 02.07.2026 मांग सूचना की तिथिः 20.07.2026	रु.23,08,771.55 (केवल तेईस लाख आठ हजार सात सौ इकहत्तर रुपये और पचपन पैसे) दिनांक 20–07–2026 तक।

इसलिए कॉलम नंबर 2 में उल्लिखित उधारकर्ता/सह–उधारकर्ता/गारंटर और बंधककर्ता को नोटिस दिया जाता है, जिसमें उनसे सभी संबंधित उधारकर्ता/सह–उधारकर्ता के खिलाफ कॉलम नंबर 6 में दर्शाई गई कुल राशि का भुगतान करने के लिए कहा गया है। इस नोटिस के प्रकाशन के 60 दिनों के भीतर, क्योंकि उक्त राशि कॉलम संख्या 6 में दर्शाई गई तिथि के अनुसार संबंधित ऋण खाते के संबंध में देय पाई जाती है। यह स्पष्ट किया जाता है कि यदि भविष्य के ब्याज और अन्य राशियों के साथ कुल राशि, जो भुगतान की तारीख तक देय हो सकती है, का भुगतान नहीं किया जाता है, तो जना स्मॉल फाइनेंस बैंक लिमिटेड वर्णित संपत्तियों पर सुरक्षा ब्याज लागू करने के लिए उचित कार्रवाई करने के लिए बाध्य होगा। कॉलम नंबर 4 में. कृपया ध्यान दें कि यह प्रकाशन ऐसे अधिकारों और उपायों पर प्रतिकूल प्रभाव डाले बिना किया गया है जो कानून के तहत उक्त वित्तीय के उधारकर्ता/सह–उधारकर्ता/गारंटर/बंधककर्ताओं के खिलाफ जना स्मॉल फाइनेंस बैंक लिमिटेड को उपलब्ध हैं, आपसे आगे यह नोट करने का अनुरोध किया जाता है कि जैसा कि उक्त अधिनियम की धारा 13(13) के अनुसार, आपको सुरक्षित लेनदार की पूर्व सहमति के बिना उपरोक्त सुरक्षा का निपटान करने या उससे निपटने या बिक्री, पट्टे या अन्यथा सुरक्षित संपत्ति के हस्तांतरण से रोका/निषिद्ध किया जाता है।

दिनांकः 21.07.2026, स्थानः कानपुर नगर और लखनऊ **हस्ता/– प्राधिकृत अधिकारी, जना स्मॉल फाइनेंस बैंक लिमिटेड के लिए**

प्ररूप संख्या यूआरसी–2

अधिनियम के अध्याय XXI के भाग 1 के तहत पंजीकरण के संबंध में सूचना का विज्ञापन
{कंपनी अधिनियम, 2013 की धारा 374(ख) और कंपनी (रजिस्ट्रीकरण के लिए प्राधिकृत) नियम, 2014 के नियम 4 (1) के अनुसरण में}

1. सूचना दी जाती है की कंपनी अधिनियम, 2013 की धारा 366 की उप धारा (2) के अनुसरण में **रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान, (आईआईसीए), प्लॉट नंबर 6, 7, 8, सैक्टर-5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड- 122050** को एक आवेदन पंद्रह दिनों के बाद, लेकिन तीस दिनों की अवधि की समाप्ति के पहले प्रस्तावित है, की **"दोस्तान मशीन्स एलएलपी (एलएलपीआईएनः एसीके- 1322)"** एक एलएलपी को कंपनी अधिनियम 2013 के अध्याय XXI के भाग 1 के अधीन शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जाए।
2. **कंपनी के मूल उद्देश्य इस प्रकार हैं:**
   - क आइसक्रीम और डेयरी मशीनों और उपकरणों का विनिर्माण, व्यापार, बिक्री या वितरण और संबंधित कार्य या कोई अन्य व्यवसाय जिस पर समय-समय पर अधिकांश भागीदारों द्वारा सहमति व्यक्त की जाएगी।
   - ख ऐसे अन्य व्यवसाय जिन पर साझेदार समय-समय पर पारस्परिक रूप से सहमत हो सकते हैं और समय-समय पर अधिकांश साझेदारों द्वारा निर्णय ले सकते हैं।
3. प्रस्तावित कंपनी के आरूप संगम और अनुच्छेद ज्ञापन की प्रतिलिपि का निरीक्षण **प्रॉपर्टी नंबर प्लॉट नंबर 181, उद्योग केंद्र एक्सटेंशन-1, ग्रेटर नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश - 201306** स्थित पंजीकृत कार्यालय में किया जा सकता है।
4. सूचना दी जाती है की यदि किसी व्यक्ति को इस आवेदन पर आपत्ति है तो वह लिखित में अपनी आपत्ति इस सूचना के प्रकाशन के इक्कीस दिन के भीतर **रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान, (आईआईसीए), प्लॉट नं. 6, 7, 8, सैक्टर-5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड- 122050,** पर भेज दें तथा इसकी एक प्रति कंपनी के पंजीकृत कार्यालय में भी भेज दें।

दोस्तान मशीन्स एलएलपी की ओर से
हस्ता/–
1. वर्षा शर्मा (नामित भागीदार)
2. कपिल शर्मा (नामित भागीदार)

तिथि : 22.07.2026, **स्थान** : नोएडा

इलोफिक इंडस्ट्रीज लिमिटेड

(CIN:-U74999HR1973PLC070262)
पंजी. कार्यालयः 14/4, **मथुरा रोड,**
फरीदाबाद-121003 **(हरियाणा)**
ईमेलः fbd@elofic.com
वेबसाइटः www.elofic.com
फोनः +91-129-4281000

निवेशक शिक्षा और संरक्षण निधि (आईईपीएफ) में इक्विटी शेयरों के हस्तांतरण हेतु शेयरधारकों के लिए सूचना

एतद्वारा यह सूचना कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 124(6) और अन्य लागू प्रावधानों,यदि कोई हो, के साथ पठित समय-समय पर संशोधित निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखा, लेखापरीक्षा, हस्तांतरण और रिफंड) नियम, 2016 ("नियम") के अनुसार दी जाती है। नियमों में, अन्य बातों के अलावा बिना दावे वाले या अ-प्रदत्त लाभांश को निवेशक शिक्षा और संरक्षण निधि ("आईईपीएफ") प्राधिकरण में स्थानांतरित करने तथा जिन शेयरों के संबंध में लाभांश लगातार सात (7) वर्षों या उससे अधिक समय से A-प्रदत्त हो या अ-लब्ध रहा हो, उन्हें आईईपीएफ प्राधिकरण को स्थानांतरित करने के प्रावधान शामिल हैं।

कंपनी द्वारा वित्तीय वर्ष 2018-19 के लिए घोषित लाभांश, जो शेयरधारकों द्वारा लगातार सात (7) वर्षों की अवधि से अ-प्रदत्त या अलब्ध रहा है, 31 अक्टूबर 2026 को आईईपीएफ में स्थानांतरित होने योग्य हो जाएगा। नियमों के अनुपालन में, उन शेयरधारकों को उनके नवीनतम उपलब्ध पते/ईमेल आईडी पर व्यक्तिगत सूचना(एं) भेजी जा रही हैं, जिनकी लाभांश राशि पिछले लगातार सात (7) वर्षों से अलब्ध और अ-प्रदत्त पड़ी है और जिनके संगत इक्विटी शेयर उचित कार्रवाई करने के लिए आईईपीएफ प्राधिकरण को स्थानांतरित किए जाने योग्य हैं।

शेयरधारकों की सूची, जिसमें उनके नाम और फोलियो नं./डीपीआईडी क्लाइंट आईडी शामिल हैं, कंपनी की वेबसाइट https://www.elofic.com/disclosure पर उपलब्ध है।

शेयरधारकों से अनुरोध है कि वे अलब्ध लाभांश और आईईपीएफ प्राधिकरण को स्थानांतरित होने योग्य शेयरों के विवरण का सत्यापन 15 अगस्त 2026 को या उससे पहले शीघ्रता से कर लें।

भौतिक रूप में शेयर धारण करने वाले संबंधित शेयरधारक, जिनके शेयर आईईपीएफ प्राधिकरण को स्थानांतरित किए जाने योग्य हैं, वे यह भी ध्यान दें कि कंपनी नियमों के अनुसार आईईपीएफ प्राधिकरण को शेयरों के हस्तांतरण के उद्देश्य से उनके द्वारा धारित मूल शेयर प्रमाण पत्र के बदले डुप्लिकेट शेयर प्रमाण पत्र जारी करेगी। ऐसा जारी होने पर, उनके नाम पर पंजीकृत मूल शेयर प्रमाण पत्र स्वचालित रूप से रद्द हो जाएगा और उसका कोई प्रभाव नहीं रहेगा। यदि शेयर डिमैट रूप में हैं, तो कंपनी डिपाजिटरी को कॉरपोरेट कार्रवाई के रूप में उचित निर्देश देगी ताकि डिपाजिटरी उक्त शेयरों को आईईपीएफ प्राधिकरण के डिमैट खाते में स्थानांतरित करने में सक्षम हो सकें।

शेयरधारक आगे यह भी ध्यान दें कि कंपनी द्वारा अपनी वेबसाइट पर अपलोड किए गए विवरणों को नियमों के अनुसार आईईपीएफ प्राधिकरण को शेयरों के हस्तांतरण के उद्देश्य से कंपनी द्वारा डुप्लिकेट शेयर प्रमाण पत्र जारी करने के संबंध में पर्याप्त नोटिस माना जाएगा और माना जाना चाहिए। कृपया ध्यान दें कि आईईपीएफ को हस्तांतरण के बाद, A-प्रदत्त लाभांश राशि और इस प्रकार स्थानांतरित इक्विटी शेयरों के संबंध में कंपनी पर कोई दावा नहीं किया जा सकेगा।

एक बार जब आईईपीएफ प्राधिकरण को शेयरों का हस्तांतरण हो जाता है, तो ऐसे शेयरों पर मिलने वाले सभी भविष्य के लाभ और लाभांश आईईपीएफ प्राधिकरण में जमा कर दिए जाएंगे। कृपया ध्यान दें कि अलब्ध या A-प्रदत्त लाभांश जो पहले ही स्थानांतरित किए जा चुके हैं, या वे शेयर जो कंपनी द्वारा आईईपीएफ प्राधिकरण को स्थानांतरित किए जा रहे हैं (जिनमें ऐसे शेयरों पर मिलने वाले सभी लाभ, यदि कोई हों, शामिल हैं), उन्हें शेयरधारक आईईपीएफ प्राधिकरण की वेबसाइट http://iepf.gov.in/IEPFA/refund.html पर दी गई प्रक्रिया का पालन करके वापस प्राप्त कर सकते हैं।

इसके अलावा, कंपनी के पास पड़े A-प्रदत्त लाभांश का दावा करने के लिए या यदि आपको किसी जानकारी/स्पष्टीकरण की आवश्यकता है, तो कृपया हमारे शेयर ट्रांसफर एजेंट और रजिस्ट्रार को लिखें या संपर्क करें: मैसर्स अलंकित असाइनमेंट लिमिटेड, पताः अलंकित हाउस, 4ई/2 झंडेवालान एक्सटेंशन, नई दिल्ली-110055,दूरभाष सं.: +91-11-4254 1234 / 2354 1234, ईमेलः info@alankit.com

कृपया अपने सभी पत्राचारों में निम्नलिखित विवरण प्रदान करें:1. कंपनी का नाम, 2. फोलियो नं. या डीपी और क्लाइंट आईडी,3. शेयरधारक का नाम,4.संपर्क नंबर, 5. ईमेल आईडी तथा साथ ही, शेयरधारक के स्व-सत्यापित केवाईसी दस्तावेज जैसे पैन कार्ड, रद्द किया गया चेक और पते के प्रमाण के रूप में नवीनतम उपयोगिता बिल प्रदान करें।

कृते, इलोफिक इंडस्ट्रीज लिमिटेड
हस्ता./–
स्थानः फरीदाबाद **कंवर दीप साहनी**
दिनांकः 21.07.2026 **पूर्णकालिक निदेशक**

Criminal Courts, Ludhiana

In The Court Of Ms. Prabhjot Kaur Sandhu JMIC ludhiana
COMA/3306/2024
Peshi: 13-08-2026
publication notice for proclamation under section 82 CR.PC Cpmplaint R/w sec- 138 of N.I ACt
Kotak Mahindra Bank
Vs.
Sartaj Khan
CNR NO: PBLD03-005759-2024

Notice To: Sartaj Khan s/o naim r/o 131, sitarganj, udham singh nagar, sitarganj, rudrapur- 262405 uttaranchal

Whereas it has been proved to the satisfaction of the court that you, the accused above named cannot be served in the ordinary way of service. Hence, this proclamation under section 82 CRPC is hereby issued against you with a direction that you should appear personally before the court on 13-08-2026 at 10:00 a.m. or within 30 days from the date of publication of this proclamation. Take notice that, in default of your part to appear as directed above, the above said case will be heard and determined as per law, in your absence. given under my hand and the seal of the court, this for details login to: https://highcourtchd.gov.in/?trs=district_notice&district=ludhiana

JMIC Ludhiana

एनडीए सिक्योरिटीज लिमिटेड

CIN: L74899DL1992PLC050366
वेबसाइटः www.ndaindia.com
ई–मेल आईडीः legal@ndaindia.com; info@ndaindia.com
आर/ओः 307, **3री मंजिल, डी–मॉल, नेताजी सुभाष प्लेस, पीतमपुरा, नई दिल्ली** 110034, **भारत, संपर्क नं.:** 011-46204009

सूचना
भौतिक प्रतिभूतियों के हस्तांतरण और डिमटेरियलाइजेशन के लिए विशेष विंडो

एतद्द्वारा कंपनी के शेयरधारकों को सूचित किया जाता है कि सेबी के परिपत्र सं. **SEBI/HO/38/13/11 (2) 2026-MIRSD-POD/I/3750/2026** दिनांक 30 जनवरी 2026 के अनुसार भौतिक शेयरों के हस्तांतरण अनुरोधों को आसान बनाने के लिए 05 फरवरी 2026 से 04 फरवरी 2027 तक एक वर्ष की अवधि के लिए एक विशेष विंडो खोली गई है।

यह सुविधा ऐसे हस्तांतरण अनुरोधों के लिए उपलब्ध है जो पहले प्रस्तुत किए गए थे और दस्तावेजों/प्रक्रिया में कमी या अन्य कारणों से खारिज, वापस या उन पर कार्रवाई नहीं की गई थी।

इस संबंध में किसी भी प्रश्न या स्पष्टीकरण के लिए, शेयरधारक कंपनी के रजिस्ट्रार एंड ट्रांसफर एजेंट (आरटीए), बीटल फाइनेंशियल एंड कंप्यूटर सर्विसेज प्राइवेट लिमिटेड से बीटल हाउस, 3री मंजिल, 99, मदनगीर, एलएससी के पीछे, नई दिल्ली–110062, फोन नं.: 011-42959000-09, 011-29961281-283, 26051061, 26051064, ईमेलः **beetalrta@gmail.com** पर संपर्क कर सकते हैं।

उपर्युक्त जानकारी कंपनी की वेबसाइट पर भी उपलब्ध कराई जा रही है।

कृते, एनडीए सिक्योरिटीज लिमिटेड
हस्ता./–
स्थानः नई दिल्ली **शालिनी चौहान**
दिनांकः 21 **जुलाई** 2026 **कंपनी सचिव एवं अनुपालन अधिकारी**

OFFER OPENING PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVER) REGULATIONS, 2011, AS AMENDED AND CORRIGENDUM TO THE DETAILED PUBLIC ANNOUNCEMENT WITH RESPECT TO THE OPEN OFFER TO THE SHAREHOLDERS OF

TRIO MERCANTILE & TRADING LIMITED

CIN: L51909MH2002PLC136975
REGISTERED OFFICE: 613/B, Mangal Aarambh, Near Mcdonalds, Korakendra,Off S.V.Road, Borivali (W), Mumbai, -400092
Tel No. +91 90760 44603, **Website:** http://www.triomercantile.com/ **E Mail:** triomtl@gmail.com

Open offer for acquisition of up to 3,39,68,300 (Three Crores Thirty-Nine Lakhs Sixty-Eight Thousand And Three Hundred) fully paid-up equity shares of face value of ₹2.00 each ("Equity Shares"), representing in aggregate 50.00% (Fifty percent) of the total issued, fully paid-up and voting share capital of TRIO MERCANTILE & TRADING LIMITED ("Target Company") from the public shareholders of the Target Company by Kaushik Jagannath Joshi (Acquirer), Amita Kaushik Joshi (PAC 1), Krishna Kaushik Joshi (PAC 2), Radhika Kaushik Joshi (PAC 3) and M/s. Joshi Kaushikkumar Jagannath HUF (PAC 4), at an offer price of ₹1.25/- (One Rupee and Twenty five Paisa Only), with an intention to acquire control over the Target Company, pursuant to and in compliance with Regulation 4 and applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereof (the "SEBI (SAST) Regulations") (the "Open Offer" or "Offer").

This advertisement ("Offer Opening Public Announcement") in accordance with Regulation 18(7) of the SEBI (SAST) Regulations and Corrigendum to Detailed Public Statement is being issued by Interactive Financial Services Limited (The "Manager to the Offer") on behalf of Kaushik Jagannath Joshi (Acquirer), Amita Kaushik Joshi (PAC 1), Krishna Kaushik Joshi (PAC 2), Radhika Kaushik Joshi (PAC 3) and M/s. Joshi Kaushikkumar Jagannath HUF (PAC 4) in respect of the open offer to the Equity Shareholders of TRIO MERCANTILE & TRADING LIMITED (hereinafter referred as the "Target Company"). This Pre-Offer Advertisement cum Corrigendum should be read in conjunction with the (a) Public Announcement Dated May 26, 2026 ("PA"); (b) Detailed Public Statement ("DPS") which was published in all editions of Financial Express (English and Gujarati) all editions, Jansatta (Hindi) all editions and Navshakti (Marathi) (Mumbai edition) On Sunday, May 31, 2026; (c) Draft Letter of Offer dated June 05, 2026 (DLOF); (d) Letter of Offer along with Form of Acceptance-Cum-Acknowledgement dated Friday, July 17, 2026 (LOF).

This Advertisement cum Corrigendum is being published in all newspapers in which the DPS was published.

The capitalised terms used in this Pre-Offer Advertisement cum Corrigendum have the meaning assigned to them in the LOF, unless otherwise specified.

1. The Offer Price is being ₹1.25/- (One Rupee and Twenty-five Paisa Only) per Equity share of the Target Company, payable in cash in accordance with Regulation 9(1) of SEBI (SAST) Regulations. There has been no revision in the Offer Price.
2. The Committee of the Independent Directors of the Target Company ("IDC") published its recommendations on the Offer on July 22, 2026 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable in line with the SEBI (SAST) Regulations, 2011.
3. The offer is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of SEBI (SAST) Regulations, 2011.
4. The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Share on the Identified Date i.e. Wednesday, July 15, 2026 has been completed through Registered post on Monday, July 20, 2026 & Tuesday, July 21, 2026 and E-mail on Saturday, July 18, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all the Holders (registered or unregistered) of Equity Shares (except the Acquirers, PAC and Promoters) are eligible to participate in the Offer any time during the Tendering Period.
5. Please note that a copy of Letter of Offer (including Form of Acceptance cum acknowledgement along with Form SH-4 Securities Transfer Form) is also available on website of SEBI at (www.sebi.gov.in), BSE at www.bseindia.com, Manager to the offer at www.ifinservices.in, Target Company at http://www.triomercantile.com/ and Registrar to the offer at www.bigshareonline.com from which the public shareholders can download/print the same. Further in case of non-receipt/non-availability of the Form of Acceptance cum acknowledgment, the application can be made on plain paper along with the following details and to be sent to Registrar to the offer:
   - (a) In case of physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered/withdrawn.
   - (b) In case of dematerialized shares: Name, address, number of shares tendered/withdrawn, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "off market" mode or counterfoil of the delivery instruction in "off market" mode, duly acknowledged by the DP in favour of the Depository Escrow Account.

   The Procedure for tendering Equity Shares in the Offer are as below:

a) In case the shares are held in physical form:

Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.1.9 (page 32) of the LoF.

b) In case the shares are held in demat form

Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.1.16 (page 33) of the LoF.

Public Shareholders can send/deliver the Form of Acceptance cum acknowledgement duly signed along with all the relevant documents at registered office of the Registrar (Bigshare Services Private Limited) at Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai – 400 093, Maharashtra, India, during the working hours on or before the date of closure of the Tendering period in accordance with the procedure as set out in Letter of Offer. For further details, the Public Shareholders are requested to refer to Part 8 titled "Procedure for Acceptance and Settlement" on page 32 of the LoF.

6. In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the draft Letter of Offer was filed to SEBI on June 05, 2026. The Final Observations received from SEBI dated Monday, July 13, 2026 bearing reference no I/16199/2026 in terms of Regulation 16(4) of the SEBI (SAST) Regulations.
7. **Material updates since the date of the Public Announcement:**
   There are no material updates in relation to this open offer since the date of Public Announcement
8. As on the date of the Letter of Offer, to the best of the knowledge and belief of the Acquirers and PAC, there are no statutory or other approvals required to acquire the Equity Shares by the Acquirers along with the PAC validly tendered pursuant to this Open Offer. However, in case of any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.
9. Revised Schedule of Activity is as follow:

Activity	Tentative Schedule		Revised Schedule	
	Day	Date	Day	Date
Date of Public Announcement	Tuesday	May 26, 2026	Tuesday	May 26, 2026
Date of publishing of Detailed Public Statement	Wednesday	June 3, 2026	Sunday	May 31, 2026
Last date of filing Draft Letter of Offer with SEBI	Wednesday	June 10, 2026	Friday	June 5, 2026
Last date for public announcement for competing offer(s)	Wednesday	June 24, 2026	Friday	June 19, 2026
Last date for receipt of comments from SEBI on the Draft Letter of Offer(in the event SEBI has not sought clarifications or additional information from the Manager)	Thursday	July 2, 2026	Monday	July 13, 2026
Identified Date	Monday	July 6, 2026	Wednesday	July 15, 2026
Date by which Letter of Offer to be dispatched to the Shareholders	Monday	July 13, 2026	Wednesday	July 22, 2026
Last date for upward revision of the Offer Price and/or the Offer Size	Friday	July 17, 2026	Tuesday	July 28, 2026
Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	Thursday	July 16, 2026	Monday	July 27, 2026
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company at its registered office	Friday	July 17, 2026	Tuesday	July 28, 2026
Date of Commencement of Tendering Period (Offer Opening Date)	Monday	July 20, 2026	Wednesday	July 29, 2026
Date of Expiration of Tendering Period (Offer Closing Date)	Friday	July 31, 2026	Tuesday	August 11, 2026
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares	Friday	August 14, 2026	Tuesday	August 25, 2026
Issue of post offer advertisement	Friday	August 7, 2026	Tuesday	August 18, 2026
Last date for filing of final report with SEBI	Friday	August 21, 2026	Wednesday	September 02, 2026

The changes above in Revised Schedule of Activity, wherever appeared in DPS published on Sunday, May 31, 2026 should be read accordingly.

10. **Other Information:**

- The Acquirers and PAC accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations.
- A copy of this Offer Opening Public Announcement cum Corrigendum shall also be available on the SEBI website at www.sebi.gov.in.

ISSUED BY THE MANAGER TO THE OFFER:

INTERACTIVE FINANCIAL SERVICES LIMITED
Address: 508, Fifth Floor, Priviera, Nehru Nagar, Manekbag, Ahmedabad - 380015, Gujarat, India
Tel No.:+079 49088019
(M): +91-9898055647
Web Site : www.ifinservices.in
Email : mbd@ifinservices.in
Contact Person: Ms. Jaini Jain
SEBI Reg No : INM000012856

FOR AND ON BEHALF OF ACQUIRER and PACs: Kaushik Jagannath Joshi (Acquirer), Amita Kaushik Joshi (PAC 1), Krishna Kaushik Joshi (PAC 2), Radhika Kaushik Joshi (PAC 3) and M/s. Joshi Kaushikkumar Jagannath HUF (PAC 4)

Place: **Mumbai**
Date: July 22, 2026

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process Regulations, 2017)
For the attention of the stakeholders of DKS DESICCANTS PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	DKS DESICCANTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	19.06.2001
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATE/REGISTERED.	Registrar of Companies, Uttar Pradesh II
4.	CORPORATE IDENTITY NUMBER	U24139UP2001PTC043225
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	A-6, Sector-27, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh-201301, India.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	20.07.2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Gyaneshwar Sahai OS-2, II Floor, The Next Door, Sector-76, Faridabad, Haryana-121004 Email: gyaneshwar.sahai@gmail.com Mobile No. 9953541408 IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546
8.	LAST DATE FOR SUBMISSION OF CLAIMS	19.08.2026

Notice is hereby given that the **DKS Desiccants Private Limited** has commenced voluntary liquidation on 20.07.2026

The stakeholders of **DKS Desiccants Private Limited** are hereby called upon to submit a proof of their claims on or before 19.08.2026 to the liquidator at the address mention against item no.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gyaneshwar Sahai
IBBI Registration No: IBBI/IPA-002/IP-N00130/2017-18/10546

Date : 20.07.2026
Place : Faridabad

NDA SECURITIES LIMITED

CIN: L74899DL1992PLC050366
Web: www.ndaindia.com;
E-mail Id: legal@ndaindia.com; info@ndaindia.com
R/o: 307, 3rd Floor, D- Mall, Netaji Subhash Place, Pitampura, New Delhi 110034, India
Contact No: 011-46204009

NOTICE
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

Shareholders of the Company are hereby informed that pursuant to SEBI Circular No. SEBI/HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026, a special window has been opened for a period of one year from February 05, 2026 to February 04, 2027 to facilitate transfer requests of physical shares.

This facility is available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

For any queries or clarification in this regard, shareholders may contact the Registrar & Transfer Agent (RTA) of the Company, BEETAL Financial & Computer Services Pvt Ltd, at BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi–110062, Ph. 011-42959000-09, 011-29961281-283, 26051061, 26051064, Email: beetalrta@gmail.com.

The aforesaid information is also being made available on the website of the Company.

For NDA Securities Limited
Sd/-
Shalini Chauhan
Company Secretary & Compliance Officer

Place: New Delhi
Date: 21st July 2026

FORM NO.14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER – I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH(DRT 2)

1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/23/2025 **02-07-2026**

PUNJAB NATIONAL BANK
Versus
M/S JAI BHOLE TRANSPORT

To,

(CD 1) **M/S JAI BHOLE TRANSPORT** HAVING ITS REGISTERED OFFICE AT HOUSE NO. 2969 SECTOR 23 THROUGH ITS PROPRIETOR SMT. SARITA YADAV, Gurgaon, HARYANA-

(CD 2) **SMT. SARITA YADAV W/O SH. ANIL YADAV**, PROPRIETOR OF M/S JAI BHOLE TRANSPORT, R/O HOUSE NO. 62, VILLAGE SARHAUL, SECTOR 17, Gurgaon ,HARYANA-0

(CD 3) **SMT. KRISHNA DEVI W/O SH. RAJ PAL,** R/O HOUSE NO. 1 (NUMBERDAR HOUSE), C/O LAKSHYA DAKSHYA PUBLIC SCHOOL, VILLAGE PALRA, TEHSIL AND DISTRICT Gurgaon ,HARYANA-0

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in **OA/2043/2021** an amount of **Rs 10012227.82 (Rupees One Crore Twelve Thousands Two Hundred Twenty Seven And Paise Eighty Two Only)** along with pendentellite and future interest @ 10.80 % Compound Interest Monthly w.e.f. **30/03/2019** till realization and costs of **Rs 150000 (Rupees One Lakh Fifty Thousands Only)** has become due against you (Jointly and severally/ Fully/Limited),

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **08/09/2026 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **02/07/2026.**

ARVIND RAJOTIA

Recovery Officer
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

PAJSON AGRO INDIA LIMITED

(FORMERLY PAJSON AGRO INDIA PVT LTD)
CIN : L01100DL2021PLC386740
510, 5th Floor, Pearl Omaxe Tower, Netaji Subhash Place, Pitampura, Shakurpur I Block, North West Delhi, Delhi, Delhi-110034, India.
Email : cs@pajsonagro.com, Website : www.pajsonagro.com, Contact : 011-43026646

PUBLIC NOTICE OF 5TH ANNUALGENERAL MEETING

Notice is hereby given that the 5th AnnualGeneral Meeting ("AGM") of Pajson Agro India Limited (Formerly Pajson Agro India Pvt Ltd) ("Company") will be held on Monday, August 17, 2026 at 03:30 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of AGM ("Notice").

The AGM will be convened through VC/OAVM in accordance with the Companies Act, 2013 and Rules made thereunder read with the General Circular issued by the Ministry of Corporate Affairs ("MCA Circulars") and the applicable circulars issued by Securities and Exchange Board of India ("SEBI") from time to time, collectively referred as ' Relevant circulars'

1. Dispatch of Notice and Dissemination on the Website

In accordance with the MCA and SEBI Circulars, the Notice of the AGM has been sent on July 21, 2026 through electronic mode to those shareholders whose email addresses are registered with the Company/Registrar and Share Transfer Agent/Depositories.

The Notice is available on the websites of The Company at www.pajsonagro.com, Stock Exchange i.e. BSE Limited at www.bseindia.com and e voting website i.e National Securities Depository Limited (NSDL) : www.evoting@nsdl.com. The shareholders may access the Annual Report on the Company website www.pajsonagro.com,.

2. E-Voting

The Company is pleased to offer e-voting facility to its Shareholders to cast their votes electronically. The Company has engaged National Securities Depository Limited (NSDL) with respect to remote e-voting facility during AGM to its shareholders/members in respect of the business to be transacted at the AGM. Detailed procedure for E-voting and E-Voting at the AGM is provided in the Notice.

The details of e-voting are herein below:

A person whose name is recorded in the register of members or in the Register of Beneficial Owners of the Company, as on the cut-off date i.e. August10, 2026, shall only be entitled to avail the facility of voting either through remote E-voting or E-voting during the AGM.

Remote E-Voting

The remote e-voting facility will be available during the following voting period:

Cut–off date (for determining members eligible for e-voting)	10th August 2026
Remoter e-Voting Start Dated	14th August, 2026 (9:00 AM I.S.T.)
Remoter e-Voting End Dated	16th August, 2026 (5:00 PM I.S.T.)

The remote E-voting will be disabled by National Securities Depository Limited (NSDL) . for voting thereafter.

Voting rights of the Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on cut-off date i.e. August 10, 2026.

Members who have cast their vote through remote E-voting will be eligible to participate in the AGM and their presence shall be counted for the purpose of quorum; however such members shall not be allowed to cast their vote again at the AGM.

Any person who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice and holds shares as on the cut-off date i.e. August 10, 2026, may follow the procedure for remote E-voting as enumerated in the Notice or requisition e-mail may be sent to National Securities Depository Limited (NSDL).

Only those shareholders/members attending the AGM and who have not cast their vote on the Resolution(s) through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through E-voting system in the AGM.

3. Manner of Registration of E-mail Address

Members who have not registered their e-mail address with the Company are requested to follow the process below to register their e-mail address:

Demat Shareholders

The shareholders are requested to register their e-mail address in respect of demat holdings with the respective Depository Participant (DP).

Physical Shareholders

Write an e-mail with a request letter mentioning name, folio number, scanned copy of self-attested PAN, scanned copy of cancelled cheque leaf bearing name of the Registered Member and scanned copy of physical share certificate to National Securities Depository Limited (NSDL)

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 or send a request to Ms. Pallavi Mhatre, Senior Manager, NSDL at www.evoting@nsdl.com

By Order of the Board of Directors of
For Pajson Agro India Limited
(Formerly Pajson Agro India Pvt Ltd)
Sd/-
Roopal Saxena
(Company Secretary & Compliance Officer)
Mem No : A69189

Date : 21.07.2026
Place : Delhi

SBFC Finance Limited

Registered Office:- Unit No.103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

POSSESSION NOTICE

(As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SBFC Finance Limited.**

Name and Address of Borrowers & Date of Demand Notice & Loan A/c No.	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice(Rs.)
1. Neeraj Kumar Sangal (Applicant) **2. Dipa Sangal (Co-Applicant 1),** **Having address at: 126, Jawala Ganj, Mandi Shamli, Atul Park, Shamli, Uttarakhand - 247776.** **Demand Notice Date: 17th April 2026** **Loan Account No. 4021060000316351 (PR01355128).**	All that the piece & parcel of Property Bearing Entire A Residential Cum Commercial Property East Facing Measuring 78.46 sq.mtr. Measurement East 8 Feet 4.5 inch, towards West 17 feet 6 inch, towards North 70 feet 6 inch & towards south 71 feet 4.5 inch, Situated at Mandi Jwala Ganj Shamli Pargana & Tehsil & District - Shamli, Uttarakhand - 247776. And bounded By: East: Rasta Sadak, West: Abchak Badhu Property of Ashoka Cinema.,North: Property of Arvind Kumar, South: Jujvi Property of legal heir's of Smt. Anej and Jujvi Property of Vikas Sangal. **Date of Symbolic Possession: 18th July, 2026**	**Rs. 2114193/-** (Rupees Twenty-One Lakhs Fourteen Thousand One Hundred and Ninety-Three Only) **as on 15th April 2026, plus unapplied interest from the date of 16th April 2026,**

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Shamli/Uttarakhand - 247776, Date: 22-07-2026 **Sd/- Authorized Officer, SBFC Finance Limited**

SBFC Finance Limited

Registered Office:- Unit No.103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

POSSESSION NOTICE

(As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SBFC Finance Limited.**

Name and Address of Borrowers & Date of Demand Notice & Loan A/c No.	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice(Rs.)
1. Subhash Chander (Applicant) **2. Bimla Chander (Co-Applicant 1),** **3. Anuradha Devi (Co-Applicant2),** Add: H No 2/144, Block No 2, Geeta Colony, New Delhi 110031 **Demand Notice Date: 12th Jan. 2026, Loan Account No. ME 545996 (PR00415833) & MEPR00415833 (PR00995495) & 707821 (PR00816959)**	All that the piece & parcel of property built-up Ground and First Floor portion without roof rights total measuring 100 sq yards, (the said floor), built on property no 2/144, 9Block-2, Plot No 144) situated at the abadi of Geeta Colony, jheel Kuranja, Delhi 110031. And bounded By: East: 2/145, West: Road, North: Road, South: Road **Date of Physical Possession: 20th July, 2026**	**Rs.9414419/-** (Rupees Ninety-Four lacs Fourteen Thousand Four Hundred and Nineteen Only) **as on 10th Jan 2026, plus unapplied interest from the date of 11th Jan, 2026,**

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Delhi 110031, Date: 22-07-2026 **Sd/- Authorized Officer, SBFC Finance Limited**

GRIHUM HOUSING FINANCE LIMITED

Registered Office:- Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

APPENDIX IV (See Rule 8(1))
POSSESSION NOTICE
(For Immovable Property)

Whereas, the undersigned being the Authorised Officer of Grihum Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this **16th Day of the July Month of the Year 2026.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	Pramod Pramod, Asarfi Hatam	All That Piece And Parcel of Property Being, House Area Measuring 808 Sq. Yds Yani 675.56 Sq.Mtr Coverd 95 Sq.Mtr In Khasra No 194 Situated In The Village Khaikhera Pargana Kithore Tehsil Mawana District Meerut Uttar Pardesh. This Gift Deed Prowide Mother In Asrfi W/O Hatam Singh For Registered Dated 28-05-2025 Jild 11340 Page 95 To 110 Karmank 12523 Sb Registered Mawana Meerut. U.P.Togetherwith All Movables &Receivables, All Existing Buildings And Structures Thereon And Buildings And Structures As May Be Erected/Constructed There Upon Any Time From/After The Date Of Respectivé Mortgages And All Additions Thereto And All Fixtures And Furniture's Attached To The Earth Or Permanently Fastened To Anything Attached To The Earth, Both Present And Future And Bounded As Under. East-72 Fitt/House Of Bisram West: 72 Fitt/ Road 14 Fitt Wide North-101 Fitt/ Road 18 Fitt Wide South-101 Fitt/ House Of Jagveer	16/07/2026	11/05/2026	Loan No. LAP06052000 00005066899 **Rs.1317145/-** (Rupees Thirteen Lakh Seventeen Thousand One Hundred Fourty Five Only) **payable as on 11/05/2026 along with interest @ 16.25 p.a. till the realization.**

Note: In any case if there is any difference between the contents of local language publication and English newspaper publication, the Content, of the English newspaper language published in Financial Express shall be prevail.

Place: Delhi
Dated: 22-07-2026

Sd/- Authorised Officer
Grihum Housing Finance Limited,

UJJIVAN SMALL FINANCE BANK

SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301

DEMAND NOTICEUNDER SECTION 13(2) OF THE SECURITIZATION & RECONSRTUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION

A notice is hereby given that the following borrower (s) have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned **Non Performing Assets** mentioned against each account. The notice under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrowr(s) / Guarantor (s) on their last known address by registered post. However the notices have been returned un-served and the Authorised Officer has reasons to believe that the borrower(s) / guarantor(s) are avoiding the service of notice, as such they are hereby informed by way of public notice about the same.

Name of the Branch & Borrower / Guarantor	Description of the Secured Assets	Date of Demand Notice	Date of NPA	Amount as per demand notice
BRANCH : Meerut				
1.Viabhav Singhal S/o Praveen @Praveen Singhal @Pravin Kumar.... Borrower 175 Rajputan Siwal Khas, Siwal, Meerut, Uttar Pradesh – 250501 **Also At: Viabhav Singhal S/o Praveen @ Praveen Singhal @ Pravin Kumar** House no. 135, 136 Ward No. 12-13 (old), And Presently House No. 152, 153 ward No. 8 (New), Main Bazar, Near shiv Mandir, Mohalla Rajputan, Sival Khas, Tehsil & Dist. Meerut, Uttar Pradesh- 250501, **2. Pravin Kumar @Praveen @ Praveen Singhal S/o Kanti Parsad @ Kanti Prasad ....Co-Borrower/Guarantor** Ward No. 13, Siwal Khass, Meerut, Uttar Pradesh - 250501, **3.Punam S/oVirander ....Co-Borrower/Guarantor** Swal Khas, Meerut Uttar Pradesh - 250501 **Housing (A/c No. 2220210170000158)**	All that piece and parcel of the residential property bearing House no. 135, 136 Ward No. 12-13 (old), and presently House No. 152, 153 ward No. 8, having area admeasuring 65.76 Sq. Mtr. Situated at Mohalla Rajputan, Siwal Khas, Tehsil & Dist. Meerut, Uttar Pradesh, which is bounded as follows: Boundaries: East : Rasta, West: House of Gaurav, North : Plot of Sandeep & Sudheer Sharma, South : House of Beer Singh & Babli Thakur, The Property belongs to **Viabhav Singhal S/o Praveen @ Praveen Singhal** i.e. No. 1 among you.	22.06.2026	08-06-2026	**Rs. 30,21,894/-** as on 11-06-2026 plus interest and other charges at contracted rate from 12-06-2026

The above borrower(s)/guarantor(s) are advised to pay the amount mentioned in notice within 60 days from the date of publication of this notice failing which further steps will be taken after the expirty of 60 days of the date of notice as per provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Moreover the borrower(s)/ Guarantor(s) **are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent.** This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Date: 22.07.2026 Place : Uttar Pradesh

Authorised Officer Ujjivan Small Finance Bank Ltd.

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM BRANCH KARNAL

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorized Officer of the Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 04.05.2026 calling upon the borrower/guarantor/mortgagor/director/promotor:- **Borrower's 1.** M/s S.H.R.M. International Private Limited Address: D 24, Entire Basement, Pamposh Enclave Greater Kailash, Part -1 New Delhi, Delhi-110048. **2.** Mr. Adwait Ranjan Mishra S/o Sh Rang Nath Mishra (promotor/director) Address: C 2/135 Vipul Khand, Gomti Nagar, Vtc Lucknow G.p Sub District Bakshi Ka Talab, Lucknow, Uttar Pradesh-226001. **3.** Mr. Rang Nath Mishra S/o Sh Raghawa Ram Mishra (promotor/ Director) Address: C 2/135 Vipul Khand, Gomti Nagar Lucknow, Uttar Pradesh-226010. **Guarantor's 1.** Mr. Adwait Ranjan Mishra S/o Sh Rang Nath Mishra Address: C 2/135 Vipul Khand, Gomti Nagar, Vtc Lucknow G.p Sub District Bakshi Ka Talab, Lucknow, Uttar Pradesh-226001. **2.** Mr. Rang Nath Mishra S/o Sh Raghawa Ram Mishra Address: C 2/135 Vipul Khand, Gomti Nagar Lucknow, Uttar Pradesh-226010. **3.** Mrs.kiran Mishra W/o Mr. Adwait Ranjan Mishra Address: C 2/135 Vipul Khand, Gomti Nagar Lucknow, Uttar Pradesh-226001.

4. Mrs.shweta Mishra W/o Sh Himanshu Ranjan Mishra Address: D-26, Third Floor Pamposh Enclave Greater Kailash Part-1 New Delhi, South Delhi-110048. to repay the amount mentioned in the notice, being **Rs. 25,43,03,990.00 (Rs. Twenty-Five Crore Forty-Three Lakh Three Thousand Nine Hundred and Ninety Only)** within 60 days from the date of receipt of the said notice.

The borrower/guarantor/mortgagor/director/promotor having failed to repay the amount, notice is hereby given to the borrower/guarantor/mortgagor/director/promotor and the public in general that the undersigned has taken the possession of the properties described herein below in exercise of power conferred on him/her under Section 13(4) of the said SARFAESI Act read with rule 8&9 of the said rules on this **18th day of july of the year 2026.**

The borrower/guarantor/mortgagor/director/promotor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 25,43,03,990.00 (Rs. Twenty-Five Crore Forty-Three Lakh Three Thousand Nine Hundred and Ninety Only)** together with further interest and incidental expenses and costs.

The borrower's attention is invited to the provisions of Section 13 (8) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties

Property:- 1 EMT of Land and building situated at Entire basement of freehold plot no 24 in Block-D, area measuring 201.60 sq yards situated in The Kashmir Co-operative House build Society Ltd now known as Pamposh Enclave ,Greater Kailash Part-1, Delhi along with proportionate, undivided ,indivisible, and impartible ownership right into the said plot of land, with all rights title and interest easements, privileges and appurtenances thereto, with all fittings & fixtures electricity connections structure standing thereon with all rights in common entrance ,passage, staircase and other common facilities and amenities provided therein owned and possessed by Sh. Rang Nath Mishra

Property:- 2 EMT of commercial space, shop/office no 38,39,40 and 41 at first floor, Khasra no 815/816-D, 817-C, Phoenix Square 1 situated at Village Bisrakh Jalalpur, Tehsil, Dadri Gautam Buddha 2099 Sq ft belongs to Mrs. Shweta Mishra W/o Himanshu Ranjan Mishra.

Property:- 3 EMT of commercial space, shop/office no 21,22,23 and 24 at first floor khasra no 815/816-D,817-C, Phoenix Square 1 situated at Village Bisrakh Jalalpur, Tehsil, Dadri Gautam Buddha Nagar UP-201301 area admeasuring 2100 Sq ft belongs to Mrs. Shweta Mishra W/o Himanshu Ranjan Mishra

Property:- 4 EMT Of commercial space, shop/office no 28,29,32 and 33 at first floor, khasra no 815/816-D,817-C, Phoenix Square 1 situated at Village Bisrakh Jalalpur, Tehsil, Dadri Gautam Buddha Nagar UP-201301, area admeasuring 2000 Sq feet belongs to Mrs. Shweta Mishra W/o Himanshu Ranjan Mishra.

Date: 18.07.2026 **Place: Karnal** **Authorized Officer, Canara Bank**

अलवर जिला दुग्ध उत्पादक सहकारी संघ लि.अलवर

Alwar Zila Dugdh Utpadak Sahakari Sangh Ltd., Alwar
ISO 22000-2018 & GMP CERTIFIED ORGANIZATION

क्रमांक-अ.दे./ एफ / विपणन / 26-27/ 19919-24 **ई-निविदा सूचना** दि.21.07.2026

अलवर दुग्ध संघ में 15 किलो व 5 किलो खाली दही मटका/ जार की आपूर्ति हेतु इच्छुक पार्टियों से ई-निविदा http://eproc.rajasthan.gov.in वेबसाइट पर आमंत्रित की जाती है निविदा की विस्तृत शर्तें/ अमानत राशि /महत्वपूर्ण दिनांक इत्यादी को वेबसाइट www.sppp.rajasthan.gov.in (UBN-CDF2627GLRC00640), http://eproc.rajasthan.gov.in पर 21.07.2026 से देखी जा सकती है।

राकेश कुमार विजय, प्रबन्ध संचालक

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013,

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the **TATA Capital Housing Finance Limited**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 **and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.**

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, **that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.**

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHF07010 00100006377	Mr. Pankaj Kumar (Borrower) and Mrs. Chandra Kala (Co-Borrower)	Rs. 11,21,949/- (Rupees Eleven Lakh Twenty One Thousand Nine Hundred Forty Nine Only), outstanding as on 08.04.2026	18.07.2026

Description Of Secured Assets/immovable Properties:- All piece & parcels of Residential Plot having an area admeasuring 29.26 Sq Mtr which is part of Khasra No. 1237, **Bihar man Nagla, Tehsil and District Bareilly, Uttar Pradesh with all common amenities under sale deed. Boundaries: East:** House of Deewan, **West:** House of Seller, **North:** Rasta 8' Feet, **South:** Rasta 8 Feet

DATE : 22-07-2026
PLACE : BAREILLY, UTTAR PRADESH

Sd/- AUTHORISED OFFICER,
FOR TATA CAPITAL HOUSING FINANCE LIMITED

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the **Registrar at Central Registration Centre (CRC), Ministry of Corporate Affairs, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050** that **"DOSTAN MACHINES LLP (LLPIN: ACK-1322)",** a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.

2. The Principal Objects of the company are as follows:

a. Manufacturing, Trading, Selling or Distribution of Ice Cream and Dairy Machines and Equipment's and related work or any other business as shall be agreed to by the majority of the partners from time to time.

b. Such other business as the Partners may from time to time mutually agree and decide by the majority of the partners from time to time.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at **Property no. Plot No 181, Udyog Kendra Extention-1, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh-201306.**

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar at Central Registration Centre (CRC), Ministry of Corporate Affairs, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050.** within twenty-one days from the date of publication of this notice, with a copy to the LLP at its registered office.

for and on behalf of
DOSTAN MACHINES LLP
Sd/-
1. Varsha Sharma
(Designated Partner)
2. Kapil Sharma
(Designated Partner)

Date : 22.07.2026
Place : Noida

केनरा बैंक Canara Bank

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)

सिंडिकेट SyndicateBank

BRANCH OFFICE: ARM BRANCH, KARNAL

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

Ref: ARMBK/6290/ITAS/2026-27/171 **Date: 15.07.2026**

To

M/S INDIAN TOOLS AND SPARK Address: PLOT NO. 36, DHARAM KANTA ROAD, MUJESSAR, FARIDABAD, HARYANA - 121002

SH. JAGMOHAN SHARMA SON OF SH. GYANENDER PRAKASH (Prop), R/O HOUSE NO. 1835, BHAGAT SINGH COLONY, CHAWLA COLONY, BALLABGARH, DISTT FARIDABAD HARYANA.

SH. NEPAL SINGH S/O SH. DIMMAN SINGH (Guarantor) R/O E-361, GALI NO. 6, AIR FORCE ROAD, DABUA COLONY, N.I.T., FARIDABAD, HARYANA.

Dear Sir/Madam,

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

***The Demand Notices dated 27.09.2016 and 09.07.2026 stand withdrawn against this notice under SARFAESI Act-2002** **

The undersigned being the Authorized Officer of Canara Bank, ARM Branch, Karnal(hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:

That **M/s INDIAN TOOLS AND SPARK through its Proprietor SH. JAGMOHAN SHARMA SON OF SH. GYANENDER PRAKASH** (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the **Schedule A** hereunder and has entered into the security agreement/s in favor of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above-mentioned agreements.

That **SH. NEPAL SINGH S/O SH. DIMMAN SINGH** (hereinafter referred to as "the Guarantor") has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the Borrower for credit facilities up to the limit of Rs 47,00,000.00 (Rupees Forty-Seven Lakh Only) with interest thereon.

You (The person mentioned in schedule B) are also entered into agreements against the secured assets which are detailed in **Schedule B** hereunder.

However, the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on 30.06.2026 amounts to **Rs. 2,12,19,572.43/- (Rupees Two Crore Twelve Lakh Nineteen Thousand Five Hundred Seventy-Two and Paisa Forty-Three Only),** the details of which together with future interest rate are stated in **Schedule C** hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facility/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on **29.06.2016** in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in **Schedule C** hereunder to the secured creditor **within 60 days from the date of receipt of this notice**. Further, it is brought to your notice that you are also liable to pay future interest as per below mentioned rate of interest.

Account no.	Purpose	Rate of interest to be charged
8429256000001	OD/OCC	12.60%
8429766000009	Term Loan	13.40%

together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 2,12,19,572.43/- (Rupees Two Crore Twelve Lakh Nineteen Thousand Five Hundred Seventy-Two and Paisa Forty-Three Only),** together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;

(a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset; .

(b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset:

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt;

Provided further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt; and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

You are also put on notice that **in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor**. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.

Thanking you
Yours faithfully,

SCHEDULE –A
[Details of the credit facility/ies availed by the Borrower]

Sr. No.	Loan No	Nature of Loan/Limit	Date of sanction	Amount
1	8429256000001	OD/OCC	21.11.2013	35,00,000/-
2	8429766000009	Term Loan	21.11.2013	12,00,000/-

SCHEDULE –B
[Details of security assets3]

Movable	Name of Title Holser
Hypothecation of Stock & Book Debts	M/S INDIAN TOOLS AND SPARKS
Immovable	**Name of Title holder**
EMT of Residential House No. 1835, comprising in Khasra No. 131//(37-8) situated at Durga Medical Store Street, Near Bohra Public School, Bhagat Singh Colony, East Chawla Colony, Ballabhgarh, Faridabad, Meassuring 104 Sq. Yds.	SH. JAGMOHAN SHARMA SON OF SH. GYANENDER PRAKASH

SCHEDULE – C
[Details of liability as on date]

Sr. No.	Loan No.	Nature Of Loan/limit	Liability With Interest As On 30.06.2026	Rate Of Interest
1	8429256000001	Od/occ	1,89,27,440.51	12.60%
2	8429766000009	Term Loan	22,92,131.92	13.40%
		Total	2,12,19,572.43	

Date : 15.07.2026 **Place : Karnal** **Authorised Officer, Canara Bank**